

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 107
CP No. 422/2016

IN THE MATTER OF:

Bank of Baroda Applicant / petitioner
Vs	
Metaphor Exports Pvt. Ltd. Respondent

Under Section 433(e) and 434, 439, CIRP

Order delivered on 25.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the petitioner

Mr. Kartik Rathi, Adv.

For the respondent:

Mr. Ankit Jain, PCS for RP.

ORDER

The registry has raised objections which have not been removed. The order dated 16.01.2019 noted that the application has been filed in the registry on that date. Let the objection be removed within a week.

List for arguments on 19.02.2019.

-Sd.-

(M. M. KUMAR)
PRESIDENT

-Sd.-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)